

of building a national consensus, while acknowledging the general support received from them so far. This would also be the strongest and most sincere message that could go from the people and leadership of the country as a whole to the people in the State of Jammu & Kashmir.

SHRI JASWANT SINGH (Chittorgarh) : Sir, I am not repeating this morning's discussion. But when and how would you be permitting a discussion on the Statements because the other House will take it up today itself ?

MR. SPEAKER : We can discuss it and we can decide as soon as it is possible for all of us, any time, but I will discuss with you all in my Chamber.

14.05½ hrs

#### SUPPLEMENTARY DEMANDS FOR GRANTS – (GENERAL)

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : On behalf of Dr. Debi Prosad Pal, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands of Grants in respect of the Budget (General) for 1995-96.

[Placed in Library See No. LT. 8186/95]

14.06 hrs

#### DEPOSITORIES BILL\*

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : On behalf of Dr. Debi Prosad Pal, I beg to move for leave to introduce a bill to provide for regulations of depositories in securities and for matters connected there with of incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for regulations of depositories in securities and for matters connected there with or incidental thereto.

**The motion was adopted\*\***

SHRI M.V. CHANDRASHEKHARA MURTHY : I introduce the Bill.

\* Published in the Gazette of India, Extraordinary, Part II, Section 2, Dated 28.11.95.

\*\* Introduced with the recommendation of the President.

14.07 hrs.

*[English]*

#### DEPOSITORIES ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): On behalf of Dr. Debi Prosad Pal, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositories Ordinance, 1995.

[Placed in the Library See No. LT. 8187/95]

#### ANNOUNCEMENT BY SPEAKER

14.08 hrs.

*[English]*

#### Re; Copies of Presidential Proclamation and Governor's Report in Relation to the State of Uttar Pradesh

MR. SPEAKER : In connection with the discussion of the Statutory Resolution regarding approval of the Proclamation issued by the President under article 356 of the constitution in relation to the State of Uttar Pradesh in the House today, copies of the Proclamation, Orders issued in pursuance of the Proclamation and the Governor's Report are available at the publications Counter.

Member may please collect copies thereof from the Publications Counter. Now the House Stand adjourned for much till 3.15 P.M

14.10 hrs.

*The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fifteen of the Clock.*

*[English]*

15.22 hrs.

*The Lok Sabha re-assembled after Lunch at Twenty-Two Minutes past Fifteen of the Clock*

(Mr. Deputy-Speaker in the Chair)

#### MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER : We shall now take up Matters under Rule 377.

(i) *Need to Expedite the Setting up of A high power TV Transmitter at kannanore, Kerala*

SHRI MULLAPPALLY RAMCHANDRAN